

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.-I

Excise Appeal No.70065 of 2019

(Arising out of Order-in-Appeal No.375/CE/ALLD/2018 dated 30/10/2018 passed by Commissioner (Appeals) CGST & Central Excise, Allahabad)

M/s New India Sugar Mills

.....Appellant

(Kasia Gorakhpur Road, Vill.-Dhada Bujurg,
Hata, Kushinagar-274203)

VERSUS

**Commissioner CGST &
Central Excise, Varanasi**

....Respondent

(Varanasi)

APPEARANCE:

A Letter on Record, for the Appellant

Shri Madhukar Anand, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 70118 / 2022

DATE OF HEARING : 04 August, 2022

DATE OF DECISION : 04 August, 2022

P. ANJANI KUMAR:

The appellant have gone under SVLDRS Scheme and Form-IV has also been issued. Accordingly, I dismiss the appeal as deemed withdrawal.

(Dictated and pronounced in open court)

**(P. ANJANI KUMAR)
Member (Technical)**